

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KSL AND INDUSTRIES LTD.

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	KSL AND INDUSTRIES LTD.
2.	Date of incorporation of Corporate Debtor	11.01.1983
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L17119DN1983PLC000074
5.	Address of the registered office and principal office (if any) of corporate debtor	69A, Dhanu Udyog Industrial Area, Pipera, Silvassa (U.T.) Daman & Diu-396230.
6.	Insolvency commencement date in respect of corporate debtor	06.09.2019
7.	Estimated date of closure of insolvency resolution process	04.03.2020
8.	Name and Registration number of the insolvency professional acting as interim resolution professional	Mr. Anil Kumar IBBI Reg No. - IBBI/PA-001/IP-P000144/2017-18/10308
9.	Address and email of the interim resolution professional, as registered with the board	Add.: 303, Chandra GHS Limited, Golf Course Road, Plot no. 64, Sector 55, Gurgaon, Haryana-122011 Phone: 9999458899, 9873121883 E-Mail: anil2566@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C-311, Nestle Apartment, Bombay Dyeing Mill Compound, PB Marg, Worli, Mumbai -400013 Phone: 9999458899, 9873121883 E-Mail: anil2566@gmail.com, ksl.crp@gmail.com
11.	Last date for submission of claims	01.10.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of Corporate Insolvency Resolution Process against **KSL AND INDUSTRIES LTD** on **06.09.2019**

The creditors of **KSL AND INDUSTRIES LTD**, are hereby called upon to submit a proof of their claims on or before **01.10.2019** to the Interim Resolution Professional at the address mentioned against item 10.

The Financial Creditors shall submit their claims with proof by electronics means only. All others creditors may submit the claims with proof in persons, by post or by electronics means.

A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency Professionals listed against entry no 13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 19 September 2019
Place : Gurugram

Sd/-
CA Anil Kumar
Interim resolution Professional

FINANCIAL EXPRESS
HEAD TO LEAD

Thu, 19 September 2019
Newspaper, financialexp

